GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY RAJYA SABHA

UNSTARRED QUESTION NO. 3897

TO BE ANSWERED ON: 04.04.2025

MANDATORYRE-REGISTRATIONOFAADHAARCARDS

3897. DR.AJEETMADHAVRAO GOPCHADE:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the action taken by Government to identify Aadhaar cards issued based on fraudulent documents;
- (b) the reason as to why Government has not made it mandatory to re-register Aadhaar cards every five years as there is no legal requirement for re-registration, which allows for the existence of Aadhaar cards obtained through false information, and many Aadhaar cards were issued years ago using fake details; and
- (c) the reason as to why Government has not considered implementing a free of cost reregistering of Aadhaar cards to avoid creating an economic burden?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (c): Aadhaar is the world's largest biometric identity system comprising more than 133 crore individuals and completed more than 13,000 crore authentication transactions.

Aadhaar is generated after a series of checks including biometric de-duplication to check that same Aadhaar is not issued to two persons. Every attempt is made to ensure that fake or duplicate enrolments are identified through quality checks and biometric de-duplication process, and rejected.

In addition to above, following strengthening measures have been taken to prevent ineligible persons from getting Aadhaar:

- (i) All adult enrolment requests are sent to respective States/UTs for verification. Aadhaar is generated only after receipt of confirmation from the concerned State/UT authorities.
- (ii) All enrolment requests from resident foreigners are sent to Bureau of Immigration (BOI) for verification of passport and VISA details. Aadhaar is generated only after verification of details from BOI.
- (iii) Supporting documents submitted during enrolment of Aadhaar are verified from the document issuing authorities wherever online verification provision is available to avoid usage of fake documents.
- (iv) Birth certificate is mandatory for enrolment of a child below 5 years.

Further, Unique Identification Authority of India (UIDAI) has a well-defined mechanism for updating the demographic details (name, address, date of birth, gender, mobile and email) of an individual in Aadhaar. The Aadhaar (Enrolment and Update) Regulations, 2016 provide that an Aadhaar holder, on completion of every period of 10 years from the date of generation of the Aadhaar number, may update the documents or the information evidencing proof of identity and proof of address.
